

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Nirmal Singh Bhangoo & Ors.  
CC No. 43/2019  
FIR No. RC/BD1/0004/E/2014  
U/s 420 r/w 120B IPC

10.07.2020

Present: Ms. Mona Jonwal, Ld. PP for CBI.  
Sh. Jai A. Dehadrai alongwith Sh. Sidharth Arora Ld. Counsels  
for applicant/accused Subratto B. Bhattacharya.  
Accused Subratto B. Bhattacharya. has been produced through  
Video Conferencing.  
Sh. Devender Singh, IO in person.  
Sh. Harpal Singh. Asstt. Jail Supdt. Jail No. 7

Today the matter is listed for the remand proceeding as well as hearing on the bail application of the applicant/accused Subratto B. Bhattacharya which is heard through video conferencing on CISCO-WEBEX platform in view of the directions issued by Hon'ble High Court and Ld. District Judge considering the prevailing pandemic of COVID-19. The video conferencing link has been sent by the Reader of this court to all concerned.

Ld. Counsel before proceeding with the bail application has requested that hard copies of the bail application, short submissions on the bail as well as the reply of IO be referred to at the time of listening of the arguments. Hence, the Reader is directed to do the needful in this regard for sending hard copies at the residence of undersigned. The Reader has stated that the needful will be done. Further, the Ld. Counsel has requested that the Jail Supdt. be directed to produce the accused on the next date at given time when the bail application will be heard.


**Hence, the concerned Jail Supdt. of Jail no. 7 is directed to produce the accused on video conferencing on 16.07.2020 at 12.45 pm which is the date of hearing of the bail application as well as next date of remand.**

The Ld. Defence counsel has further requested that the Jail Supdt. be directed to send the latest medical record of the accused on the email ID of the Reader of this court which is the email ID being utilized for official purpose of communication.

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**Jail Supdt. is further directed to send the medical record on the email ID [readeracmm02radc@gmail.com](mailto:readeracmm02radc@gmail.com) at least one day in advance and the IO/prosecution as well as the defence counsel will also provide their email ID, if not already provided so that the Reader may further forward the report regarding latest medical condition of the accused. It is again pressed that the Jail Supdt. will send the latest medical record of the accused at least one day in advance as above directed.**

**Hence, now case will be taken up on 16.07.2020 at 12.45 pm. Copy of the order be uploaded on the official website of the court so that concerned party may take the print out of the same from their own office.**



( ASHOK KUMAR)  
ACMM-2 Cum ACJ, ROUSE  
AVENUE COURT, NEW DELHI-  
10.07.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM-ACJ,  
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Mukesh Jain & Ors.  
CC No. 330/2019

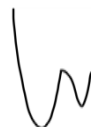
10.07.2020

Present: Ms. Jyoti Rani Solanki, Ld. PP for CBI.  
Sh. C.D. Rai, Ld. Counsel for accused Rafique.  
Ld. Counsel Sh. Dhirender Singh for accused Mukesh Jain  
and Firoz Khan could not join despite repeated attempts.

In view of Circular No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 notices were issued to both the parties/counsel for taking their consent for addressing arguments on the point of charge via video conferencing and in response thereof consent of Ld. Counsels for accused persons has been received.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, submission of both parties heard through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Reader Sh. Nitin Jain as per the administrative directions of Ld. District Judge.

As there was constant disturbance during the video conferencing due to poor connection at the end of the parties and the other counsel mentioned above could not join at all and it was the view of the parties present that the record is very voluminous and there are several inter connected cases of this accused, it would be advisable to hear the arguments on charge only when the normal functioning of the court resumes. Hence, as per the consent of the parties, the case is adjourned en bloc **as per the abovementioned circular and the matter would be taken up only upon the resumption of normal functioning of the court.** The Ahlmad/Asstt. Ahlmad/Reader is directed to take print out of the order and tag the same in the judicial file in proper sequence. **Copy of the order be uploaded on the official website of the court so that concerned party may take the print out of the same from their own office.**



(ASHOK KUMAR)  
ACMM-2 CUM ACJ, ROUSE  
AVENUE COURT, NEW DELHI-  
10.07.2020